

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2577  
ANSWERED ON:16.08.2004  
SUGARCANE PRICE POLICY  
Mishra Dr. Rajesh Kumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government is yet to finalize the uniform sugarcane price policy;
- (b) whether the minimum support price of sugarcane paid to the farmers of Haryana is higher than that paid to farmers of Western Uttar Pradesh;
- (c) if so, the reasons therefor; and
- (d) the remedial measures proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION ( DR. AKHILESH PRASAD SINGH )

- (a): Under the provisions of the Sugarcane (Control) Order, 1966, the Central Government fixes the Statutory Minimum Price (SMP) of sugarcane for each sugar season (October to September) payable by the sugar factories to the sugarcane growers. The basic SMP linked to 8.5% recovery is uniform. For every 0.1% point increase in recovery above 8.5%, the rate of premium is also uniform.
- (b): The SMP is uniformly applicable to all the States in the country. However, the SMP payable by sugar mill varies from mill to mill depending on the recovery level.
- (c): While the SMP for Haryana and Western Uttar Pradesh is fixed uniformly according to the above principles, it is possible that a mill in Haryana may be paying higher SMP than a mill in Uttar Pradesh if the recovery levels are different.
- (d): Does not arise.